

**S.C. and S.T. Railway Employees**

2839. { Shri Buta Singh:  
 Shri Gulshan:  
 Shri Kapur Singh:  
 Shri Yashpal Singh:  
 Shri Daljit Singh:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Ministry of Home Affairs issued orders on the 20th April, 1961 stating that the seniority of the Scheduled Castes and Scheduled Tribe employees will follow the order of their confirmation;

(b) whether it is also a fact that the Railway Ministry in its Circular No. E(SCT)62-CM15/7, dated the 20th July, 1962, ordered that the seniority of the Scheduled Caste/Tribe employees be determined according to positions fixed by the selection boards and

(c) if so, steps proposed to be taken to rectify matters?

**The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):** (a) The Ministry of Home Affairs had issued orders on 20th April, 1961 that ordinarily the order of confirmation should be determined by the position occupied by a candidate in the merit list but where a departure is made from the normal rule and one occupying a lower position is given preference for confirmation, such exceptional treatment should be extended to him in the matter of seniority also.

(b) and (c). Railway Ministry's letter No. E(SCT)62|CM|15|7 of 20th July, 1962 was not a circular issued to all Railways. It was only a letter addressed to the Eastern Railway to correct certain wrong procedures which had been in force on that Railway. The Ministry of Home Affairs have subsequently confirmed that as mentioned in the Railway Ministry's letter of 20th July, 1962, the roster is to be applied at the time of long-term appointment and there should be no

fresh application of the roster at the time of confirmation.

The Railway Ministry have since issued a circular to all Railways restating the position about application of the rosters. As for seniority, the rule on the Railway side has always been that seniority will be governed by the merit order. Confirmation is made in the order of seniority. As no out of turn confirmation is made on the Railways, there are no cases of departure from the normal rule calling for exceptional treatment in terms of the Ministry of Home Affairs orders of 20th April, 1961.

**Allotment of Quarters to P. & T. Staff**

2840. { Shri Buta Singh:  
 Shri Yashpal Singh:  
 Shri Gulshan:  
 Shri Daljit Singh:  
 Shri Kapur Singh:  
 Shri Nambiar:

Will the Minister of Posts and Telegraphs be pleased to state:

(a) the number of P. & T. Officials who own residences within the Corporation limits and are in possession of Government quarters as well in Delhi;

(b) the number of P. & T. Officials still awaiting allotment of quarters after serving the Department for over fifteen years; and

(c) whether there is any proposal to reallocate the quarters now in possession of those who own houses to those mentioned in part (b) above?

**The Deputy Minister in the Department of Posts and Telegraphs (Shri Bhagavati):** (a) 23.

(b) 919.

(c) Out of 23 houses mentioned in part (a) above 18 are beyond six miles of the relevant office premises. Their allotment cannot be cancelled according to the existing departmental rules. Regarding remaining five cases necessary investigations are going on and the quarters vacated will be reallocated according to rules of allotment.